# REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Lok Sabha

**Thirty First Report** 



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> LOK SABHA SECRETARIAT NEW DELHI

> > 1979

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS (SIXTH LOK SABHA)

#### THIRTY-FIRST REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-first Report.

2. The Committee met on 9 April, 1979 for-

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- L Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Allocation of time under Rule 294(1) (e) of the Rules of Procedure to the Resolutions at items Nos. 3, 4 and 5 set down in the List of Business for Thursday, 12 April, 1979.
- III. Reconsideration of the classification of the Reservation of (certain categories of) cloth to Handlooms Bill, 1978 by Shri P. Rajagopal Naidu.

#### Classification and allocation of time to Bills

3. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### Allocation of time to Resolutions

4. The Committee recommend the allocation of time as follows:

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(1)	Resolution	regarding	I.A.T.1	P. formula	a	••	2	hrs.
(2)	Resolution	regarding	official	languages	of	the		

(3) Resolution regarding Antyodya programme ... 2 hrs.

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2 hrs.

#### Reconsideration of classification of a Bill

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5. The Committee then considered the request of Shri P. Rajagopal Naidu to reconsider their earlier decision (vide Fifteenth Report) and place his Bill, namely, the Reservation of (certain categories of) Cloth to Handlooms Bill, 1978 in category 'A'.

6. The Committee did not see any justification for altering the original categorisation of the Bill.

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#### Recommendations

7. The Committee recommend that-

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- (i) the classification and allocation of time to Bills by the Committee, as shown in Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

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NEW DELHI;

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### GODEY MURAHARI, Chairman,

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April 9, 1979 Chaitra 19, 1901 (Saka) Committee on Private Members' Bills and Resolutions,

#### APPENDIX

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Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category reco- mmended	Time allocated by the Com- mittee
i	2	3	4	5
ŧ.	The Armed Forces (Special Powers) Repeal Bill, 1979 by Shri Chitta Basu.	25 of 1979	В	2 hours
2.	The Constitution (Amendment) Bill, 1979 (Amendment of article 31C, etc.) by Shri Chitta Basu.	33 of 1979	В	2 hours
3.	The Constitution (Amendment) Bill, 1979 (Amendment of articles 101 and 190) by Shri K. Lakkappa.	46 of 1979	В	2 hours